



2026:AHC:42607-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 2538 of 2026

Akanksha Kushwaha

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Devesh Kumar Verma, Sarvesh Kumar Pandey

Counsel for Respondent(s) : G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State, learned counsel for the respondent nos.4 to 6 and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent nos.1 to 3 to ensure fair, impartial and time-bound investigation in the matter, preferably under the supervision of a senior officer and to submit a progress report about the investigation before this Hon'ble Court in pursuance of the FIR dated 22.12.2025 registered as Case Crime No. 0845 of 2025, under Sections 318(4), 61(2), 338, 336(3), 340(2) of B.N.S., 2023, Police Station Chakeri, District Kanpur Nagar i.e. Annexure No.1 to the writ petition.

(ii) Issue a writ, order or direction in the nature of mandamus directing the respondent nos.1 to 3 to arrest the accused persons in pursuance of the FIR dated 22.12.2025 registered as Case Crime No. 0845 of 2025, under Sections 318(4), 61(2), 338, 336(3), 340(2) of B.N.S., 2023, Police Station Chakeri, District Kanpur Nagar i.e. Annexure No.1 to the writ petition.

(iii) Issue a writ, order or direction in the nature of mandamus

directing the respondents/ the police authorities to take immediate steps for tracing/recovering the petitioner's missing father- Ajit Kushwaha and submit a status report before this Hon'ble Court.

(iv) Issue any other writ, order or directions, which this Hon'ble Court may deem fit and proper in the facts and circumstances of the case in the interest of justice.

(v) Award the cost of the petition to the petitioner."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and she had registered the impugned F.I.R. on 22.12.2025, however, the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Commissioner of Police, Commissionerate Kanpur Nagar, highlighting her grievance and seeking fair and impartial investigation. If such an application is moved by the petitioner, respondent no.2- Commissioner of Police, Commissionerate Kanpur Nagar, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 25, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)